

**FORM A**

**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF M/s. TOPMAN EXPORTS LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Topman Exports Limited
2.	Date of incorporation of corporate debtor	09/01/2008
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, Ministry of Corporate Affairs, Mumbai, Maharashtra
4.	Corporate identity number/ Limited Liability Identification no. of corporate debtor	U18109MH2008PLC177635
5.	Address of the registered office and principal office (if any) of corporate debtor	331-A, BADAMWADI, SHOP NO. 82, KALBADEVI ROAD, MUMBAI MH 400002 India
6.	Insolvency commencement date in respect of corporate debtor	14.10.2019 (Order received on 17.10.2019)
7.	Estimated date of closure of insolvency resolution process	14.04.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	NAME : Shri Vishal Bidawatjika REG NO.: IBBI/IPA-001/IP-P00125/2017-18/10267
9.	Address and e mail of the interim resolution professional, as registered with the Board	<b>Regd Add:</b> 307, Business Classic, 3rd floor, Chincholi Bunder Road, Near HP Petrol Pump, Malad (West), Mumbai - 400 064. Phone : 022-28899497 Regd E-Mail: <a href="mailto:finvishal@yahoo.com">finvishal@yahoo.com</a>
10.	Address and e mail to be used for correspondence with the interim resolution professional	<b>ADD:</b> 307, Business Classic, 3rd floor, Chincholi Bunder Road, Near HP Petrol Pump, Malad (West), Mumbai - 400 064. Phone :022-28899497 E-Mail: <a href="mailto:vishal@arck.in">vishal@arck.in</a>
11.	Last date for submission of claims	31.10.2019
12.	Classes of creditors , if any, under clause (b) of sub section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per information available with IRP
14.	(a) Relevant Forms and (b) Details of authorised representatives are available at :	(a) Weblink : <a href="http://ibbi.gov.in/downloadform.html">http://ibbi.gov.in/downloadform.html</a> (b) Not applicable as per information available with IRP

*Vishal*



Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of M/s. Topman Exports Limited on 14.10.2019.

The creditors of M/s. Topman Exports Limited., are hereby called upon to submit their claims with proof on or before 31.10.2019 to the interim resolution professional at the address mentioned against entry No.10

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or electronic means.

A financial creditor belonging to a class, as listed against the entry No.12, shall indicate its choice of authorised representative from among the three insolvency professional listed against entry No. 13 to act as authorised representative of the class (specify class) in Form CA : Not applicable as per information available with IRP

- (i) Form B : Proof of claim by Operational Creditors except Workmen and Employees
- (ii) Form C : Submission of claim by Financial Creditors
- (iii) Form CA : Submission of claim by Financial Creditors in a Class
- (iv) Form D : Proof of claim by Workman or Employee
- (v) Form E : Proof of claim submitted by Authorised Representative of Workmen and Employees
- (vi) Form F : Proof of claim by creditors (other than Financial Creditors and Operational Creditors)

Submission of false or misleading proofs of claim shall attract penalties.

Name and signature of Interim Resolution Professional :  
Date and place :

  
Vishal Bidawatjika  
18.10.2019, Mumbai

